

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO: 192/98

Date of Decision: 8.10.1998

M.A.Khan

.. Applicant

Shri S.Natarajan

.. Advocate for
Applicant

versus

Union of India & Ors.

.. Respondent(s)

Shri Karkera for Shri P.M.
Pradhan

.. Advocate for
Respondent(s)

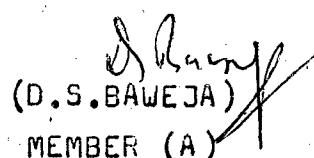
CORAM:

The Hon'ble Shri D.S.Baweja, Member (A)

The Hon'ble

(1) To be referred to the Reporter or not ?

(2) Whether it needs to be circulated to +
other Benches of the Tribunal ?


(D.S.BAWEJA)
MEMBER (A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

OA. NO. 192/98

Dated this the 8th day of October, 1998

CORAM: Hon'ble Shri D.S.Baweja, Member (A)

M.A.Khan
General Assistant (Gr.C),
Room No.12, Siddique Chawl,
Marol Naka, Kurla-Andheri Road,
J.B.Nagar Post, Mumbai.

By Advocate Shri S.Natarajan

... Applicant

v/s.

1. Union of India through
The Director General,
All India Radio,
Akashwani Bhawan,
Parliament Street, New Delhi.
2. The Director General,
Doordarshan, Mandi House,
Copernicus Marg, New Delhi.
3. The Station Director,
All India Radio, Broadcasting
House, Backbay Reclamation,
Mumbai.
4. The Director,
Doordarshan Kendra,
Worli, Mumbai.

By Advocate Shri S.S.Karkera
for Shri P.M.Pradhan

... Respondents

O R D E R (Open Court)

(Per: Shri D.S.Baweja, Member (A))

This OA. has been filed by the applicant
seeking the relief of directing the respondents not
to recover the salary drawn by the applicant as Clerk
Grade I and the salary of General Assistant (Jr.Gr.)
during the period from 25.8.90 to 30.9.94 and further
respondents be directed to refund the amount of over

(L)

Rs.9000/- recovered as alleged overpayment with interest at 15% per annum. Notice was issued to the respondents. However, no reply has been filed. Mr. Karkera, learned counsel for the respondents brought out that the department has already taken a decision to refund the recovery of Rs.9,138/- made from the applicant as per order dated 8.9.1998 and action for making the payment to the applicant is being taken. The learned counsel for the applicant states that the applicant is satisfied with the action taken by the respondents and he does not press for any further relief with regard to the payment of interest.

2. Keeping in view the above, the OA. stands disposed of with a direction that the respondents will arrange payment to the applicant within a period of one month from the date of this order. No order as to costs.


(D.S. BAVEJA)
MEMBER (A)

mrj.